

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**AB(SH) No. 97 of 2013**

**16.08.2013**

Heard Mr. B Barua, the learned counsel for the petitioner who submits that, the victim girl herself with her own desire married the accused person namely; Nur Islam.

On the other hand, Mrs. S Bhattacharjee, the learned Addl. PP submits that as far as the School Certificate, the age of the victim girl is 17 years plus, so definitely she is a minor.

From the FIR, it appears that the victim girl has withdrawn an amount of Rs. 10 lakhs.

CD is produced before this Court.

I have perused the CD.

On perusal of the CD, it appears that, the date of birth the victim girl is 22.09.96. Therefore, considering the pros and cons of the case, I am of the considered view that it is not a fit case to grant anticipatory bail. Hence, pre-arrest bail is hereby rejected and the interim order passed earlier vide order dated 25.07.13 is hereby withdrawn and the matter stands disposed of.

Court Master is directed to return the CD to the learned Addl. PP immediately.

JUDGE

V. Lyndem.



**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**Crl. Appeal (SH) No. 2 of 2013**

**16.08.2013**

Judgment & Order dated 16.08.13 delivered today in open Court.

The Judgment & Order consists of 6(six) pages.

The learned counsel for the appellant as well as prosecution are present before this Court.

The mater stands disposed of.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**Crl. Appeal (SH) No. 4 of 2011**

**16.08.2013**

Heard Mr. S Sen Gupta, the learned Addl. PP who submits that the matter may be listed after 1(one) week.

On the other, Mr. S Sey, the learned counsel for the respondent prayed that the matter may be listed after 3(three) weeks.

Considering the submissions advanced by the learned counsel for the parties, list this matter on 6.09.13.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CrI. MC(SH) No. 34 of 2013 in**  
**CrI. Appeal (SH) No. 2 of 2013**

**16.08.2013**

In the light of the order passed in CrI. Appeal (SH) No.2 of 2013 this matter also stands disposed of.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**FAO (SH) No. 4 of 2013**

**16.08.2013**

List this matter on **6.09.13** as prayed for by Mr. AH Hazarika, the learned counsel for the respondents to which the learned counsel for the petitioner has no objection.

List this matter accordingly.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C)(SH) No. 148 of 2011**

**16.08.2013**

List this matter on **27.08.13** as prayed by Mr. S Sen Gupta, the learned GA.

Mr. AH Hazrika, the learned counsel for the petitioner is present.

List this matter accordingly.

JUDGE

V. Lyndem.

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C)(SH) No. 339 of 2008**

**16.08.2013**

List this matter on **5.09.13** as Mr. K. Paul, the leading counsel for the petitioner is not present as submitted by his junior counsel Ms. L Warjri.

List this matter accordingly.

JUDGE

V. Lyndem.



**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP(C)(SH) No. 346 of 2009**

**16.08.2013**

List this matter on **30.08.13** as Mr. K. Paul, the learned counsel appearing for respondent No. 5 is not present. However, his junior counsel Ms. L Warjri informed the Court that he is on leave.

Mr. BK Das, the learned counsel for the petitioner is present.

List this matter accordingly.

JUDGE

V. Lyndem.